Government to fix up fair rates for their produce and also purchase the cotton Sir, he will simply mention. stocks through the Cotton Corporation of India, Similarly, the virginia tobacco growers. . . .

MR. SPEAKER: How it is relevant here?

SHRI KRISHNA CHANDRA HALDER: Sir, the interests of the cotton and tobacco growers should be safeguarded.

Sir, the virginia tobacco growers are also sustaining loss. The monopoly companies in tobacco trade actually are paying Rs. 300 to Rs. 400 per quintal instead of Rs. 850 per quintal which they agreed in the presence of Government representatives. in the Chamber.

While the costs of cultivation of these products are going up on the one hand, the prices of these products are falling down abnormally. The cultivators are forced to make distress sales and they are not in a position even to pay taxes to the Government. The Government is resorting to forceful collection of taxes by auctioming the properties of cultivators. Therefore, Sir, I raise this matter under Rule 377 and I would request you to ask the Minister concerned to make a statement in this regard.

SHRI BIREN DUTTA (Tripura West): Sir. I would like to make a submission.

MR SPEAKER You cannot force yourself on me like this. I am not going to allow it.

SHRI BIREN DUTTA: Su, five MLAs have been arrested under MISA.

DINEN (Scrampore): What is the rule that you are following?

MR. SPEAKER:: I am not permitting it. I have not called any one of you, Mr. Maider wanted to make a submission for one minute. I did not know what it was going to be. He brought in a State matter.

SHRI DINEN BHATTACHARYYA:

MR. SPEAKER: This is basically very wrong.

SHRI SEZHIYAN (Kumbakonam): Sir. let him meet you in the Chamber and explain.

SHRI BIREN DUTTA: Five MLAs of the CPM in Tripura had been arrested; all the other opposition MLAs had been sus-

MR SPEAKER. This is basically wrong.

SHRI SEZHIYAN: Let him meet you

MR SPEAKER It is already there: I examined it and I do not allow it. He suddenly gets up and says that some MLAs had been arrested? You have framed these rules and if you do not observe them, what is to be done?

GUJARAT BUDGET, 1975-76-GENE-RAL DISCUSSION, DEMANDS FOR GRANTS ON ACCOUNT (GUJARAT), 1975-76 AND SUPPLEMENTARY DE-MANDS FOR GRANTS (GUJARAT). 1974-75

MR SPEAKER. We shall take up items 10, 11 and 12 together Mr Chavda want ed to raise some objection. Now, when he speaks he can mention all this He will be called and he can mention all those matters Then the Minister will reply. I think it cannot come in a point of order. I will call him in due course.

SHRI K. S. CHAVDA (Patna): This is BHATTACHARYYA violation of article 199.

> MR. SPLAKER: Whatever it is, you can raise the matter. He will reply to it. If it is violation, anybody can go to court and get it rescinded; as Mr. Sezhiyan did.

> SHRI SEZHIYAN (Kumbakonam): We should be able to resolve these things; and

an individual cannot fight the Government every time.

SHRI P. G. MAVALANKAR (Ahmedabad): If Shri Chavda is raising a point the Houses of Parliament so that either of order on certain constitutional matters House of Parliament may direct any modifiand is not speaking on the contents of the budget, kindly allow him to have his say.

that he wants to raise some objections. All through notification. right; let him say what he wants to say now.

SHRI K. S. CHAVDA: I want to raise a point of order under rule 376 (2).

The Gujarat Government has imposed "Backdoor taxation" of Rs. 22.9 crores on the people during the current year without the assent of Parliament. This "backdoor taxation" will bring in a total revenue of Rs. 34.50 crores during 1975-76.

Replying to a question at a press con ference regarding "Backdoor taxation" the Governor, Shri K. K. Vishwanathan clarified that it was not necessary to go before Parliament in case of changes or alterations in sales tax and hike in other duties. This could be done through notifications.

Constitutionally, any change or alteration or imposition of any tax or any matter incidental thereto falls within the purview of a Money Bill According to Clause 1(a) and (g) of Article 191 of the Constitution which leads as follows ---

- "A Bill shall be deemed to be a Money Bill if it contains
- (a) the imposition, abolition, remission alteration, or regulation of any tax; or
- (g) any matter incidential to any of the metters specified in sub-clause (a).

There is President's rule in Gujarat and according to sub-section (1) to (4) of Section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974, any change in any tax can be done by exacting a Bill as a President's Act.

10 LSS/75-7.

But before enacting, the Bill must be considered in the consultative committee of Members of Parliament and the President's Act should be laid on the Table in both cations to be made in the President's Act.

Therefore, no change or imposition in MR. SPEA'CER: He has written to me the sales tax, vehicle tax etc. can be done

> MR. SPEAKER: The hon. Member says about some taxation about which decision had been taken; here it is not yet before the House. How can that be brought now? He can raise that matter independently not in this manner. How can it arise out of this. I am sorry; not at this stage. You can raise it some other time.

> SHRI SEZHIYAN: 1 have you a note I want to raise three points on the procedure adopted in the presentation of Supplementary Demands for Grants for 1974-75. Yesterday, the hon. Deputy-Speaker was pleased to observe as follows when I raised certain points of order.

MR SPEAKER. The hon. Speaker is here, he knowns the full background I do not want to break that conti-

13 18 hrs.

[Mr Deputy-Speaker in the Chair]

SHRI P G. MAVALANKAR: Before you ask Mr. Sezhiyan to make his point, we want to know what happen to our cut motions?

MR DFPUTY-SPEAKER: We have not started the discussion."

SHRI VAYALAR RAVI (Chiraympil): Can I make a submission on another mater?

MR. DEPUTY-SPEAKER: We have already taken up items 10, 11 and 12,

He is on a point of order relating to these items.

, SHRI SEZHIYAN: Yesterday you were pleased to observe on my point of order.

> "Let us close this point. There is no more new point. The statement has been laid. I would only put this for the record and consideration of the Government: where you thought it necessary to quote article 115(1) (b) in relation to excess which is quite regular and does not give rise to any controversy, would it not have been better if you had also quoted 115 (1) (a)?"

Just to put the record straight, here the Supplementary Demands for Grants for Guiarat 1974-75 also quote the wrong article 205 (2).

MR DFPUTY-SPEAKER Wa can leave that.

SHRI SEZHIYAN · I only want to point out that it should have been under article 205(1)(a).

You have been pleased to say that the matter should be taken to the Rules Committee. But what happens to statement already laid for which I do not get any chance? After it is laid, it is circulated. a point which we will take up in the Rules Committee.

Coming to the Supplementary Demands has been forwarded to the Minister also, ture pertaining to the Finance Department" a reply.

While I do not want to go into the details of any of these cases, I shall take up the basic principles that affect Parliament's authority in the grant of funds and in not following the Constitutional provision In the Supplementary Grants Appropriation No. 1 it has been stated:

Government sanctioned "The State additional Dearness Allowance to its employees w.c.f. 1st January. 1974, 1st March, 1974 and 1st May, 1974. Pending computation . of the additional requirements under each Demand a lump sum provision of Rs. 5.6 crores was included under Grant No. 24 of the Budget Estimates of 1974-75 as likely expenditure resulting from these increases in the rates of Dearness Allowance. provision of Rs. 56 crores under Demand No. 24 will now be surrendered and Supplementary Grants have now been sought under the relative Demands"

1975-76

They had simply asked for a lump sum grant of Rs. 56 crores in the Budget Estimates of 1974-75. They have been paying whatever was due out of this amount, but they have not been debiting Demand No. 24. The Demand has been kept intact and they are surrendering it now. But they have been debiting it to other heads. That means they have been debiting the amount to heads for which it was not provided by the Budget Estimate of 1974-75. They have not debited the amount where Pailiament authorised it This is not only improper budgeting, it also goes against the principles of budgeting and the Convtitutional provisions

In the Budget Estimates of 1974-75 at for Grants 1974-75 I have got three im- page 34 it is mentioned: Finance Departportant points of order. I will summarise ment Demand No. 24, Major Head 268, them, Though I have written a long letter Other Expenditure, Rs. 568.10 lakhs. It is to the Secretary-General which I am told stated there "total other revenue expendi-I hope the Minister will be able to give Therefore, Rs. 5.6 crores was meant for some expenditure of the Finance Department, it was not meant for any other Department. In the Explanatory Memorandum given by the Government also, nothing has been mentioned of this item.

> MR. DEPUTY-SPEAKER: I am being inhibited here. The documents are not before me.

SHRI SEZHIYAN: I can lend mine.

MR DEPUTY-SPFAKER: We should make it a practice to have all these here.

SHRI SEZHIYAN: In the Explanatory Government of Memorandum on the Guiarat 1974-75 Budget Estimates at page 15 it has been stated:

"The estimates of expenditure take into account the increase in the rates of Dearnes Allowance and the interim relief so far sanctioned by the (rovernment."

Budget I want to go into the question of specific authority of this House. If they this Rs. 5.6 crores. Now they are making had not paid any of these things till the it appear that it was meant for other De- time this House passes the Supplementary partments whereas it was not mentioned Demands and the Appropriation Bill. I will so originally.

The purpose for which it was given was for some expenses of the Finance Department. It is also stated "the estimates of expenditure take into account the increases in the rates of DA and interim relief so the Government of far sanctioned by Guiarat during the current financial year. No provision is, however, made for such increases which may be required to be sanctioned by the Government hereafter." This is what was stated in March last Afterwards, the State Government sanctioned increased rates from 1st May In the Demand for Rs. 56 crores, they had not taken into account any of these things. That is what they themselves say. "they did not take into account the likely burden which the State Government may have to bear during 1974-75 as a result of the recomendations of the Second Pay Commission appointed by the State Government and the decision of the State Government thereon." Whatever they have allotted is not intended to cover any of the extra burdens likely to occur by way of additional DA, etc. to be sanctioned by the State Government. Now in the Supplementary Demands presented in March 1975 they come round and say:

"Pending computation of the additional under each Demand, a requirements lump sum provision of Rs. 5.60 crores was included under Grant No. 24 in the Budget Estimates, 1974-75 as likely expenditure resulting from this increase in the rates of DA."

They did not say it in the original budget given for 1974-75 nor in the explanatory memorandum. My point is basic. They ask for a Demand under a certain head -Demand No. 24. They did not utilise it. They are surrendering it and debiting so many other heads probably to the tune of Rs 56 ctores. An amount granted for a particular demand and a particular Because provision was made in the last direction cannot be changed without the have no quarrel. But my understanding is they have already spent it under different heads on different demands other than Demand No. 24 for which this amount of Rs 56 crores was meant. This is irregular because they have not got the sanction of Parliament to do it

> I come to advances from the contingency fund I have raised some points about 20 to 30 items for which I may be getting a reply later on. Without going into details. I may submit that the contingency fund has been provided to meet unforeseen expenditure, as against the Consolidated Fund, withdrawals from which cannot be made without an Appropriation Act duly passed by Parliament. But the practice of this Government has been, as revealed in the supplementary demands, to use the contingency fund as a running account without fulfilling the provisions of the Constitution. I can give so many examples where the expenditure could have been clearly anticipated but still they indulged in making withdrawals from the contingency fund.

> For example, under Demand No. 40 they have taken Rs. 1.98 lakhs on 9-1-75 towards employment promotion programme. This cannot be an unforeseen scheme.

Demand No. 42-Rs. 2 lakhs taken on 15-1-75 for "issue of new household ration the Gujarat State Cooperative Marketing cards in booklet forms in Gujarat". This Society and various cooperative societies cannot be an unforeseen expenditure.

It is stated:

"Government has decided to contribute share capital to the Gujarat Fisheries Central Cooperative Association and paid an amount of Rs. 5.95 lakhs by sanctioning an advance from the Contingency Fund on 1st February, 1975. An amount of Rs. 4.18 lakhs is available by way of reappropriation from savings."

Is this an unforseen expenditure, viz., contribution to the share capital of the Gujarat Fisheries Central Cooperative Association? This House was sitting in December; on the 9th December the Supplementary Demands were placed before this House and again on the 17th December another Supplementary Demand was placed before the House. Yet, on the 1st of February, they have taken this amount from the Contingency Fund of India. Why could they not take another supplementary demand after waiting till the House meets?

Again take Demand No. 55, page 25 where it is stated:

"This has necessitated the withdrawal of an advance of Rs, 5 crores from the State Contingency Fund on the 10th of February, 1975, which will be recouped after the Supplementary Demand is passed."

It is mentioned in the beginning:

"Due to recent rise in fertilizer prices, increase in the rate of interest and drought conditions prevailing in most parts of the State, the demand for fertilizer has gone down considerably."

unforescen.

SHRI SEZHIYAN: It is mentioned that have accumulated sizeable stocks of tertilizers. The prospect of consumption of Then, take for example Demand No. 53. fertilizer till the next kharif are rather blook. Till then the various cooperatives and the Gujarat State Cooperative Marketing Society will have to store fertilizers. So, this is a help given to the cooperatives to lift their stocks. This is not a contingency which could not be foreseen.

> Again, take Demand No. 56 where Rs. 10 lakhs has been taken on the 15th February, when the House is meeting on the 17th.

Again, there is another amount here, not in crores but one lakh. Under Demand No. 66 it is mentioned that an advance of Rs. 9.51 lakhs has been obtained from the State Contingency Fund on the 5th February "to meet the immediate expenditure in connection with the birthday centenary of Sardar Vallabhbhai Patel." Could they not foresee it? It would have been known even hundred years earlier when the birth centenary of an eminent person should be coming. But what happens is that the State Government takes out of the Contingency Fund, on 5th February, a sum of Rs. 9:51 lakhs. Was it unforeseen? They themselves say that a Sub-Committee was appointed; then why take recourse to this once the Committee started functioning? They knew that the centenary was falling on such and such a date. Is this the respect shown to Sardar Vallabhbhai Patel -that only in the month of February they thought they should celebrate it and went and applied for advance and got it? Probably Sardar Vallabhbhai Patel was not of the same stature as Bhagwan Mahavir; But for Bhagwan Mahavir also they have done the same thing! That was the birth centenary; but for the 2500th anniversary also they had to go to the Contingency SHRI K. GOPAL (Karur): Drought is Fund and take an advance. They have said:

tion) "the State Government has constituted a State Level Committee for celebration of the 2500th anniversary of Bhanwan Mahabir Nirwan. The Committee has chalked out the programme and the State Government has sanctioned Rs. 15 lakhs in the aggregate to be spent in the two financial years 1974-75 and 1975-76. As there is no provision for this purpose in the current year's Budget, an advance of Rs 2 lakhs was obtained from the State Contingency Fund on the 15th February 1975".

I would like to know why this was not included in one of the supplementary demands taken up on the 9th December and 17th December, 1974.

Then, again, I can give you so many other instances There is the Demand No 69 for Housing

listen carefully. These are very important poration cannot be an unforeseen expenpoints and if this House does not discharge diture. its function as a watch-dog over money then it is not worth the name. I am allowing Shri Sezhiyan to raise this point because I do not want—as I said yesterday—the Executive to get away with anything and take the House for granted. I do not understand how, just two days before the House was to meet, they thought it necessary to take money out of the Contingency Fund in anticipation that this House will just blindly agree to it. This is not the way the House should be looked at.

Without this House's money, no money can be spent.

unfortunate that the State of Gujarat is under the supervision of the moment.

SHRI SEZHIYAN: No 69, for construction of low income tintions would have been going on; tenders

"As suggested by the Government of group housing scheme for Schedule Castes, India" (so it is not their own inspira- Scheduled Tribes and other backward sections of the society a sum of Rs. 10 lakes has been taken from the Contingency Fund on 2nd January, 1975. Didn't they know that housing schemes should be given priowait till the Contingency rity? Why Fund facility came their way?

> 1 will cite yet another case. Demand No. 84 on p. 44 is very revealing.

"Government has recently decided to set up the Guiarat Tourism Development Corporation. To enable the Corporation to meet its preliminary expenses. Government has sanctioned an amount of Rs. 1 lakh by obtaining an advance from the Contingency Fund on 17th February, 1975".

So, on the very day Parliament was to meet, they took Rs. 1 lakh for setting up the Gujarat Tourism Development Corporation. I am not concerned with what amount was taken, but why do so when DEPUTY SPEAKER: I would the House is sitting here? The setting up advise the Minister of State for Finance to of the Gujarat Tourism Development Cor-

I have written a detailed letter to the Minister as to when the actual proposal was put up by the State of Gujarat. I know the process-by which it would take months for the Government to put up the Corporation-but it should have been instituted sometime last year itself and they should have come before the House during the December Session. In December, two Supplementary Demands came up and in August also there was a supplementary. They couldn't wait for a few days till the This House has to grant every single House met, but on the 17th itself, as though giving any to affront the House, they have taken an advance from the Contigency Fund to set up the Corporation.

Now, 1 come to Demand No. 127, p. 69 House and under my Chairmanship at the They have bought 21 tipper trucks for the work on the Narmada project. This is a continuing one. For this, they went Taking Demand to buy tipper trucks. I think, the nego-

Rs 26 lakhs from the Contingency Fund ted cost of Rs 149 lakhs The Suppleto the Government that they could not I do not know who sanctioned this one foresee it?

quoted, whether there has been any unfore that proposal seen thing which demanded an immediate action of withdrawal of advances from the the Contingency Fund?

and letter of the Constitution titutional provisions

This is of a different type Here is a 1 week

might have been called and who gave the supplemently Demand for the money best ones would have been taken. All this already epent and for which there is no would have taken months. Still, they did sanction in the Budget. Under the head not take the House into confidence They "Half a Million Jobs programme", the did not put this proposal before the House apprentices training acheme for agro-indusin December, 1974 Suddenly, on 14th tries under the Gujarat Agro-Industries February, 1975, they took an advance of Corporation was sanctioned at an estima-Is it such an unforeseen thing to buy 21 mentary Demand has been necessitated to tipper trucks? Has it come as a calamity meet additional expenditure on this account Of course, in the Budget provision, this sanction is not there. If you go through I can quote more things But my basic this item, at the bottom, you will see A point is this The Constitution, under the NFW MINOR HEAD" If we take the relevant article, says that the Contingency budget provision for 1975 76, the Demands Pund is there to meet the unforeseen ex for Grants for Gujarat for 1975-76, at the May I know whether the end the last item is Rs 149 lakhs under Government has acted in conformity with the head "Other Programme" This is the spirit and letter of the Constitution, the thing we are dealing with You will I want to know, in all the cases which I find there is no budget demand against

This mount (Rs 15 lakhs is for well Contigency I and Why was this House fare of Scheduled castes. The budget avoided? why did they not come with Supp- estimate for 1974 75 is Rs 15 lakhs, the lementary Demands earlier? why did they revised estimate for 1974 75 is Rs 15 lakhs take recourse to withdrawing advances from and the budget estimate for 1975-76 is also Rs 15 lakhs Under 'Other Programmes minor he d the amount is Rs 149 lakhs. Why I am stressing this point is that for there is no budget estimate for that in taking money from the Contingency Fund 1974 75 head. That means it is a new there is no rule. It become a fut accomple programme taken in the middle of the year Somehow, they take for granted that this without the sanction of the funds if you House will pass it. The House is not given take the provisions of the Supplementary an opportunity to discuss it, whether this Demands of the Constitution you will find, should be done or not I know, all these that if there is a new service contemplated Budgets are given summarily But there in the budget it should come only in suppis a procedure. The House gives a consent lementary budget, it cannot be spent and By tiking Withdrawals from the Contin then you come But this has already been gency Fund, they have violated the spirit ment it is stied here that under the and letter of the Constitution As I have Hilf a Million Johs Programme' an Appshown, these things could have been rentice training scheme for Agro Industries foreseen months ahead years ahead They Centres under Gujarat Agro Industrios have taken recourse to withdrawing money Corporation was sanctioned at an estimafrom the Contingency Fund. This is high ted cost of Rs. 149 likhs. Unless the ly objectionable and against the spirit Minister says that Rs 149 lakks has not Therefore been spent the wording shows that the trainto that extent, they have violated the cons ing has already taken place. This amount is required for the year ending 31-3-1975 This is being passed now I do not think Then. I take up Demand No 49 P 22 the training is going to be only for about

connection?

mends for Grants for 1975-76, three particolors are given. One is the budget estimates for 1974-75, second is the revised estimates for 1974-75 and then the budget estimates for 1975-76. This is given for the purpose showing how much was the original budget estimate for 1974-75, and it there was any supplementary budget included and then it is given as the revised budget. Suppose originally I start with ten lakhs considering that it is sufficient for the purpose, but during the course of the year. If I thought that ten lakhs is not sufficient. I came to the house and got five lakhs more, the revised estimate will be Rs. 15 lakhs. Suppose ten lakhs was found more than required and I surrendered two lakhs, the revised estimates would be eight lakhs. This will show the fluctuation, and the budget estimate for the following year goes on approximately on a projection of these two.

If you see under the revised estimates. Rs. 149 lakhs is shown there. There is no budget estimate for this. They themselves have conceded that this was not thought of in the original budget estimate. This has not been provided in the budget estimate. This is sought to be brought now. My contention is that it has already been spent. This should not have been spent without House.

On these three points. I would like to have the rulings.

Then Sir, I fully concur with the point of Mr. Naik. In India, who should control the budget estimates? we allot the budget estimate, but at the end of the year, we find the budget is exceeded, or we are confronted with some of these contingencies of advances which are completely

DY. SPEAKER: You have referred and Auditor General. In U. K. his name to Demand No. 49 of the Supplementitself implies that. Comptroller is one who tury Demands of this year and then you controls the flow of the amounts allotted referred to Demand No. 27 of the Demands in the budget, but in India, we do not have for Grants for 1975-76. What is the that Therefore, this is the oppor une moment when we want to stress that the function of the Comptroller & Audi'or-Cen'ral SHRI SEZHIYAN : If you take the De- is not to be merely an Accounting Officer for this Government, he is not simply to draw the accounts for this governmentthat would be done by the Ministry itself-he should have the function to really do the control. In the UK not a single penny can flow out of the Consolidated Fund without the permission of the Comptroller. In India it is not. Simply the head of the Ministry draws out the funds and only at the end of the year, we are confronted with the fact that where only Rs. 10 lakhs were allotted, Rs. 15 lakhs have already been spent. There is no provision. still they take it. These things happen in

> MR DEPUTY SPEAKER: You have made the point.

> SHRI SEZHIYAN: This sort of indiscipline is happening because there is no real control in India.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB KUMAR MUKHERJEE): Most of the points relate to procedure and/only one point the hon. Member raised regarding letters he has written to us. You will appreciate that he wanted information for nearly 40 items. Information on most of these items I have to get from the Gujarat the permission of the Government. He wrote the latter on the 15th and it took 3 or 4 days to reach me. I laid the statement on the Table of the House on the 5th. If I had these points earlier. I would have tried to get some more information. Regarding whether this particular item was spent or not, during the course of the discussion I will try to give bim that information

I only want to submit for your consideration regarding unforeseen expenditure irregular. It is the duty of the Comptroller from the Contingency Fund This was also

a point raised by the hon. Member on I will have to take a little more serious earlier occasions as a result of which the notice whether we should proceed with this Bill was ultimately withdrawn both on Gujarat and Pondicherry We had some correspondence with the Speaker also and we tried to emphasize on the Speaker that on certain occasions expenditure from the Contingency Fund on unforeseen account may be necessary Even in the latest communication that we have received from the hon Speaker he has directed us not to make any expenditure from the Contingency Fund when the Parliament is in session and we have issued the necessary metruc tions to that effect also There are certain other implications also which are being looked into

Certain other items also the hon Member mentioned were spent from the Contingency Fund and on unforeseen expenditure Of course, whether my particular item could be treated as unforeseen or not, I cannot pass a judgment. It is for you and for the House to take a view of it

MR DEPUTY SPEAKER ! think ! must express a feeling that it is my misfortune to be too respectful to every Member in this House that I follow them very attentively and try to understand their points of view My second misfortune is that I am too zealous of the rights of this House If you think that that is a fault with me, I accept it

Yesterday, I had an occasion to say that I have more of the points here that the Members have raised than the Minister cared to listen to or to note down I am afraid today also it is the same thing expected the Minister to listen carefully to the points raised by Mr Sezhiyan which are very important and constitutional points and which relate to the functions of this House as a watch-dog of the finances of this nation. I had thought that he would meet those points one by one and answer them. But, since he has not done so and I have them all here, I would elicit information from him on each of these points and I expect that he will satisfy this House and me also If you cannot, then I think Rs 560 crores, under Demand No 24

discussion at all

SHRIK S CHAVDA In the morning also I raised a point of order.

MR DEPUTY SPEAKER About that the Speaker has given a ruling and let us not go into that That point of order is very valid, but let us now confine ourselves to these Supplementary Demands and also these items

If th Minister would kindly turn to this book on Supplementary Demands at page 1-this is the first point raised by Mi Sezhiyan and a very important point too-I will read the explanatory note at the end of that which says

The State Government sanctioned additional dearness allowance

I think the emphasis here is on this word sanctioned' which is in the past tense

"The State Government sanctioned additional dearness allowance to its employees, with effect from 1st January, 1974 1st March 1974 and 1st May, 1974 Pending computation of the additional requirements under each Demand

because these dearness allowance related to the different departments with different Demands

"Pending computation of the additional requirements under each Dem nd lump sum provision of Rs 560 crores was included under Grant No 24 in the Budget Estimates, 1974-75

which have been granted by this House

as likely expenditure resulting from these increases in the rates of Dearness Allowance The provision of Rs 560 crores under Demand No 24 will now be surrendered and the Supplementary Grants have now been sought under the relevant Demands"

Well, it is obvious you have got this money

but under this Demand, you did not spend this country to take this House for grantthis money; and that is why you say you ed. Too often we hear it said: "Oh, we surrendered this money and you now come- take them for granted." I do not like this forward for the same amount under the at all. Now, if you have the Constitution, different heads here. Now, the question kindly turn to page 65, Article 114(2). that is asked by Mr. Sezhiyan-and that I Have you got it? It says: 'No amendwould like also to put to you-is this: ment shall be proposed to any such Bill whether you have paid these dearness al- in either House of Parliament which will lowances to the staff of the Gujarat Gov- have the effect of varying the amount or ernment, to the employees of the Guiurat altering the destination of any grant so Government, under different heads, whether made.' you have done that at all. This is the basic question.

SHRI PRANAB KUMAR MUKHEK-JEE: So far as the specific information is concerned, we shall have to collect at

(Interruptions)

MR. DEPUTY SPEAKER: Well, order please. (Interruptions) Now I will ...

SHRI PRANAB KUMAR MUKHER-IEL: Sir, it has already been paid.

it is a very verious matter, because ... breaking itself up into the Delta. You your attention to the Constitution? Have various items you got the Constitution with you?

DR. MAHIPATRAY MEHTA (Kutch): So long as it does not exceed, it is all given by this House. right.

(Interruptions)

MR DEPUTY SPEAKER: Order . . (Interruptions) let us hear the Minister.

SHRI PRANAB KUMAR MUKHER-JEF: If it does not exceed the amount sancuoned by the Parliament, I do not know what is the objection.

(Interruptions)

let us now discuss this This affects the been no sanction, no grant given by this tundamentals of this House. 1 do not House under those different heads-the want to obstruct; but I want to assert the House has given this under Demand No. rights of this House. And as I say it 24,-therefore, he wants to recoup that again and again, I do not want anybody in money by coming to this House with a

1975 76

Under the Constitutional provision you can't have an amendment which will alter the destination of the Grant. Here you have provided something on Grant No. 24 and you have spent on something else. Does it not amount to altering the destination of the Grant under Demand No. 24? This is what I want to know.

14 HRS.

SHRI B. V. NAIK (Kanara): It you mean by destination the direction and the MR. DEPUTY SPEAKER: In that case, ultimate goal, it is something of the Ganges (Interruptions) Please, please, order please, have got here a lump sum provision of Well, I draw your attention, shall I draw Rs. 5-1/2 crores. It is broken up into

> MR. DEPUTY SPEAKER: We cannot play ducks and drakes with the Grants

> DR. MAHIPATRAY MEHTA: It is a lump sum provision. It has to be distributed under various items.

> SHR! P. G. MAVALANKAR: From the reply given by the Minister, are we to understand this? This amount of Rs. 5.60 crores was sanctioned under Demand No. 24. He says that he surrendered it; he is reapportioning it into various branches.

MR. DEPUTY SPEAKER If it is spent MR. DEPUTY SPEAKER: All right; under different heads, because there has Supplementary Demand. Don't you see why he is coming?

SHRI PRANAB KUMAR MUKHEK-JEE: I would like to make a submission. Members have raised certain points. I would like to clarify those points tomorrow; we can take this up tomorrow.

MR. DEPUTY SPEAKER: Very well; very kind of you. Let me make these points. You can come up tomorrow about these things. This is point number one. The other is the very liberal use of the Contingency Fund. Well. technically, perhaps there is nothing to object to, but if you read the Article of the Constitutionrelating to Contingency Fund-you will find, this is in respect of 'unforseen expenditure'. Mr. Sezhiyan raised a number of points. I am thankful to hon. Members like Mr. Sezhiyan, because, only when we have very alert Members like these who are zealous of their rights, of the rights of the House ...

SHRI K. S. CHAVDA (Patna): The Speaker did not thank me when I raised a point of order in the morning.

MR. DEPUTY SPEAKER: I was not in the Chair to thank you. Definitely. it had caused Mr. Sezhivan a lot of time and lot of labour and pains-taking to go into all these things. Therefore, we are very grateful to him. You have to satisfy us whether these are covered under the provisions of the Constitution. And, number three is this. I have just glanced through it. On 15th February, two days before this House met, they had appropriated something from the Contingency Fund, and on one occasion, on the 17th itself. the day when we met here, they appropriated something from the Contingency Fund.

SHRI PRANAB KUMAR MUKHER-JEE: This queestion has already been rais- incidents take place, from where have ! ed and we are in correspondence with the to meet the expenditure? For that con-Speaker. We have expressed our view tingency fund is provided. But what term point to him and I referred to his latest has to be treated as foreseen or unforecommunication in which he has directed seen, that is a matter of individual judgeus not to resort to contingency fund.

But we have some difficulty because when the Lok Sabha will be in session, the Rajya Sabha will not be in session. until the Appropriation Bill ...

MR. DEPUTY SPEAKER: Let me supplement the information of my young friend. Where money is concerned....

DR. MAHIPATRAY MEHTA: Practical difficulties are there and that should bekept in view.

MR. DEPUTY SPEAKER: Order, order.

I want to refer to this because he mentioned the word 'Rajya Sabha'. I mean no disrespect to Rajya Sabha, but so far as Money Bills are concerned. Raiva Sabha has nothing to do.

SHRI PRANAB KUMAR MUKHER-JEF: Appropriation Bills have to go tothe Rajya Sabha.

MR. DEPUTY SPEAKER: We are at the Demands now and not the Appropriation Bill.

SHRI PRANAB KUMAR MUKHER-JEE: I beg to submit that it has its implications.

MR. DEPUTY SPEAKER: If Speaker has given you friendly warning or friendly advice, there is all the more reason you satisfy us tomorrow.

SHRI PRANAB KUMAR MUKHER-JEE: I have made my submission. It is for you to decide. Whatever could not be contemplated we can bring either through the supplementary demands or I would like resort to contingency fund. to have direction from the Chair. I caunot withdraw any money from the Consolidated Fund unless I am authorised by the legislature. But if certain unforeseen ment.

MR. DEPUTY SPEAKER: Contingency fund is just for that purpose and that is very correct. But when the matter comes before the House it is not a question of individual judgment, it is a question of collective judgment of the House and it is also the duty of the Government to satisfy this House that what they do is correct. After that the House will take the decision. The House is supreme.

Now I come to the third point. This seems to be a little more serious. You will come forward with that.

Demand No. 49 page 22

Under the 'Half a Million Jobs Programme', an Apprentice training scheme for Agro Industries Centres under Gujarar Agro Industries Corporation was sanctioned at an estimated cost of Rs. 1.49 lakhs The Supplementary Grant has been necessitated to meet additional expenditure on this account.

Now, two questions arise—whether this money 1 49 lakhs has been spent or not That is the point that you must answer.

Mi Sezhiyan had pointed out to your Demand for the State of Gujarat—all the demands together—I mean the main demand not the Supplementary Demand for 1975-76. Please see page 54.

If you kindly look at page 54 you will find to your left there is mention of budget estimates for 1974-75 and revised estimutes for 1974-75. Now, look to your right you will find the mention of budget estimates for 1975-76. Now, under "other programmes" you find there is a blank there is no demand granted 1974-75 also there has been no demand granted under this head. If there has been not even a token grant given to you from where did you spend this money. These are the few questions. I appreciate the gesture on your part that you will come prepared with a reply to the House tomorrow.

SHRI PRANAB KUMAR MUKHER-JEE: Sir, I would like to submit that the hon. Members may make general observations and I shall clarify these pointstomorrow.

SHRI K. S. CHAVDA: Sir. when the demands are not in the correct form, it is useless to discuss them today.

(Interruptions)

MR. DEPUTY SPEAKER: Order, please. Order, please.

SHRI PRANAB KUMAR MUKHEK-JEE: Sir, I would like to make a submission for the consideration of the House. Today is Thursday and tomorrow is Fri-After getting these demands passed on the Floor of this House we have to get them passed from Rajya Sabha also. After 26th March, House is not meeting. 31st March is the last day of the financial year. The people of Guiarat have been in great difficulties and there are administrative problems. Therefore, I would submit for your consideration, Sir, and for the consideration of the hon Members that I will try to, during the course of event today, cover some of the points which the hon Members have mentioned, in my reply and if it is not possible today, I will pass on the information to you and to the hon Members tomorrow.

(Interuptions)

SHRI P. G. MAVALANKAR: Mr. Deputy-Speaker. Sir. I am very sorroy that some hon. Members are trying to bring in unnecessary controversies into the whole thing. This is not a question of Government versus Opposition. This is a question of the entire Parliament. We are here as a parliamentary watch-dog over executive actions, as you rightly pointed out. Some of my friends say that the people of Gujarat need sympathy, of course, they do. Therefore, the whole point is, if you will kindly permit the discussion to go on today, with the Minister explaining all the constitutional and sub-

stantial points raised by Mr. Sezhiyan to day, in his reply tomorrow and on that, if necessary, then, you may permit us to ask further questions arising out of the discussion, we can perhaps go ahead with the discussion today. 经工程

(Interruptions)

MR. DEPUTY SPEAKER: I understand the difficulties.

DINEN BHATTACHARYYA (Serampore): Sir, you have already given your ruling. (Interruptions)

DEPUTY SPEAKER: MR. Mr. Bhattacharyya, this is not the way, because it suits you at the moment. I cannot look at it in that way at all. I do not like anybody to get the impression that I can be pressurised. I do not want also to make a decision which would appear to be arbitrary. No, not at all. Whatever I say, I must carry some conviction with the House. I cannot be arbitrary. Therefore, let us not go into all that. Now, I fully appreciate the difficulties of the Government in regard to time and so But what are more important are the Constitutional proprieties and if this House does not safeguard those things. then, what are we doing here? Do you think that we are a rubber stamp? Is this House a rubber stamp? I cannot do As long as I am here, I won't allow that. I think the Minister himself had realised that when he made the proposal earlier on that this item may be taken up tomorrow and that he will be ready with the answers although I should have thought that he should have been ready because Mr. Sezhiyan had written to them quite some time ago, on the 44th and his Government should have taken more serious notice of the letter sent by Mr. Sezhiyan to the Speaker and routed through the Speaker to the executive. They should have taken more serious notice of that and they should have come fully prepared with the brief neswer point by point. The very fact that it has not been done is another

reason which examerates me and it should exasperate every one of you. Anything written by you to the Speaker and the Speaker sending it to the Government, whether it is on this side or on that side and that to be treated in this nonchalant and cavalier manner, would you appreciate that? They should have come forward. It is a fact that the Minister is not ready. Therefore, he made an offer earlier on that because he was not ready-I appreciate that-we should take up the item tomorrow. I agreed to that. Now, he has made a second request and 1 afraid I will not be able to accede to the second request. I have accepted first request. Here are some fundamental Constitutional things. If some money has been spent which has not been by this House, which has not appropriated by permission of this House, then, something very irregular has gone into these demands and the whole thing should be recast. Therefore, How can I accept that we start discussing and then he will satisfy us tomorrow? This is a point of order fundamental to whether wa can discuss this or not. Unless this point of order is disposed of, we cannot take it up. This is the difficulty.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY (SHRI AFFAIRS RAGHU RAMAIAH): This Appropriation Bill has to be passed by both the Houses. (Interruptions) My submission is this that this Appropriation Bill has to be passed by this House and by the Raiva before they rise. And it is for consideration-of course, the Chair has to give its ruling-whether instead of postponing the discussion, the discussion cannot be completed and later the ruling may given? This may be considered because of the urgency of the matter and because it has to be passed by both the Houses before a certain date, before Raiya Sabha goes for recess. (Interuptions).

MR. DEPUTY SPEAKER: Normally it should have been my pleasure. The House, as I said, must function in complete cooperation with the Minister for Parliamentary Affairs, with the leaders of two Demands one is on vote on Account. the opposition and with the Members. We must do that. Otherwise, we cannot get on here. But here I have said just now, certain very fundamental constitutional questions have been raised. I must be satisfied that no grave constitutional improprieties have been committed which have gone on into the Supplementary Demands; that is the main point. If certain grave irregularities have gone into it on which the Minister has not been able to satisfy me and the House, then how can we take it up at all ? That is point. The whole thing has to be recast. And if there is a question of time we should have thought about it. If there is the question of time, if the Executive wants us that we should be prepared. then the Executive should be more expenditious to answer the points which Mr. Sezhiyan has asked through the Speaker on the 14th Today it is 20th and six days have passed. Why did they not do that ? Why only this Parliament be rushed through and the Executive goes on in its own snail speed or in its own horse carriage speed? That is the main difficulty.

14.25 hrs.

PONDICHERRY BUDGET. 1975-76 GENERAL DISCUSSION. DEMANDS* FOR GRANTS ON ACCOUNT (PON-DICHERRY), 1975-76 AND SUPPLE-MENTARY DEMANDS* FOR GRANTS (PONDICHERRY), 1974-75

MR. DEPUTY SPEAKER: Now go on to the next item-Pondicherry. In this also the same difficulty.

SEZHIYAN (Kumbakonam): Mr. Deputy Speaker, Sir, the items Nos: 17. 18 and 19 . . .

MR. DEPUTY SPEAKER: There are Which Demand you are referring to?

SHRI SEZHIYAN: I will make my submission on the Supplementary Demands for 1974-75 on Pondicherry. want to make one submission. Whenever I want to make a point, it is not with a view to stall the business of this House; it is for the general benefit of the entire House. As a Member of this House. 1 want to see that the Constitution and the parliamentary procedures are correctly tollowed.

MR. DEPUTY SPEAKER: You must realise my difficulty. I come to this Chair without prior reading of all these papers. I have never seen the papers before I come here. If I have some background reading. I will be able to follow it. Therefore, I have to listen to you very carefully. This is my misfortune.

SHR! SEZHIYAN: I prepared this one because i thought that it was my painful duty that I should take up this matter not with a view to stall the business of this House, but probably to he'p the House; in that spirit, I am making this point. Now, I am taking up the Supplementary Demands for Grants of Pondicherry. Let us take Demand No. 6 on pages 4 and 5. Here, I am particularly interested in item No. (b) on page 5. It reads as follows:

"(b) Consequent on the failure of monsoon in 1974, several drought relief measures have had to be taken in the Pondicherry and Karaikal regions of the Union Territory. These measures are estimated to involve an additional expenditure of Rs. 23.55 lakhs in 1974-75 for which this Supplementary Grant has heen sought."

Again, Sir, we are going back to the same basis on which I contested the Gujarat Demands earlier. This had been due to monagon in 1974.

These amounts had not been given in . the Budget 1974-75.

^{*}Moved with the recommendation of the President.